

COP No(SH) 18 of 2011
IN WP(C) No.(SH) 321 of 2007

26.09.2013

HON'BLE THE CHIEF JUSTICE

Ms. P Das, Advocate, holding the brief for Smti PDB Baruah, Advocate, is present for the petitioner.

This contempt petition has been filed by the writ petitioner complaining disobedience of WP(C)No(SH) 321 of 2007 decided on 20.10.2010.

However, this Court is informed that WA No.55/2011 is pending against the order said to have been disobeyed.

Since the writ appeal is yet to be decided, the Registry is directed to list this matter after writ appeal is decided.

CHIEF JUSTICE

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26.09.13

COP No.(SH) 26 of 2013
IN WP(C) No.(SH) 317 of 2012

26.09.2013

HON'BLE THE CHIEF JUSTICE

Smt AR Nath, Advocate, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Advocate, assisted by Mr B Khyriem, Advocate, present for respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file response to the contempt petition. Learned counsel for the petitioner undertakes to supply copies of the contempt petition and the affidavit to the counsel for the respondents, today.

List this matter on 28.10.2013.

CHIEF JUSTICE

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26.09.13

WP(C) No.(SH) 214 of 2013

26.09.2013

HON'BLE THE CHIEF JUSTICE

Shri S Rana, Advocate, present for the petitioner.

Shri R. Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file the counter affidavit.

List on 24.10.2013.

CHIEF JUSTICE

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26.09.13

WP(C) No.(SH) 241 of 2013

26.09.2013

HON'BLE THE CHIEF JUSTICE

Smti AR Nath, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Advocate, assisted by Mr B Khyriem, Advocate, present for the respondents No. 1 to 4.

The office has reported that the notices sent on 06.09.2013 by Registered Post to the respondents No. 5 to 10, have not yet received back, nor acknowledgment receipt is received.

Let it be awaited for a month from the date the same were sent by Registered Post.

List in the week commencing from 04.11.2013.

CHIEF JUSTICE

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26.09.13

26.09.2013

HON'BLE THE CHIEF JUSTICE

Shri ND Chullai, Sr. Advocate, assisted by Mr B Khyriem, Advocate, present for the petitioner.

Shri VGK Kynta, Sr. Advocate, assisted by Mr R Thangkhiew, Advocate, present for respondents.

The petitioners are the officials of the Department of Forest, who were placed under suspension after a departmental enquiry was initiated against them relating to alleged illegal felling of trees.

They moved to this Court earlier and filed WP(C)No(SH) 311 of 2011, in which a direction was issued on 01.03.2013 to complete the enquiry within a period of three months from the date of receipt certified copy of the order.

It appears that the enquiry was not completed within the aforesaid period of three months and the petitioner knocked the doors of this Court again by filing the present writ petition.

On 04.09.2013 this Court directed the learned counsel for the respondents to seek instructions as to why the enquiry was not completed.

Today, Shri VGK Kynta, Sr. Advocate, appearing on behalf of the respondents informed this Court that now the enquiry has been completed and the Executive Committee, Khasi Hills Autonomous District Council has been pleased to withdraw the suspension order against the petitioners with immediate effect.

In view of the above development, this writ petition has become infructuous.

Accordingly, this writ petition is dismissed as infructuous. It is hoped that the information relating to withdrawal of the suspension order given to this Court by the senior counsel is complied with without unnecessary delay. The written communication dated 24.09.2013 received by the counsel from the authority concerned which is submitted to this Court shall form a part of the record.

CHIEF JUSTICE

